

**BEFORE THE NATIONAL GREEN TRIBUNAL,
WESTERN ZONE BENCH, PUNE
APPEAL NO. 76 OF 2024 (WZ)
(I.A. NO. 131 OF 2024 WZ)**

IN THE MATTER OF:

TANAJI B. GAMBHIRE

...APPELLANT

VERSUS

UNION OF INDIA & ORS.

...RESPONDENT(S)

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N.D.O.H: 20.02.2025

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Filed by



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PLACE: NEW DELHI

DATE: 18 FEBRUARY 2025

**BEFORE THE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH, PUNE
APPEAL NO. 76/2024 WZ
(I.A. No. 131/2024 WZ)**

IN THE MATTER OF:

Tanaji B. Gambhire

...Appellant

Versus

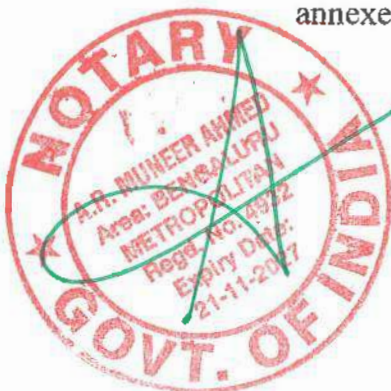
Union of India and Others

...Respondents

**AFFIDAVIT IN REPLY ON BEHALF OF RESPONDENT NO. 4,
ONE BOAT CLUB CONSTRUCTIONS AND REAL ESTATE
PRIVATE LIMITED**

I, Thirumal Govindraj, aged about 53 years, son of Mr. C A Govindraj, am the authorized representative and signatory of One Boat Club Constructions and Real Estate Private Limited i.e., Respondent No. 4 having its office at The Millenia, Tower B, 12-14th Floor, No.1 & 2, Murphy Road, Ulsoor, Bangalore-560008, do hereby solemnly affirm and state as hereunder:-

1. The present Affidavit is being filed by me on behalf of Respondent No. 4 i.e., One Boat Club Constructions and Real Estate Private Limited. Being the Authorised Representative of Respondent No. 4, I am well conversant with the facts and circumstances of this case on the basis of information derived by me from the records maintained by Respondent No. 4, which are believed by me to be true and correct. The board resolution authorising me to represent Respondent No. 4 is annexed along with the instant Affidavit as ANNEXURE-A.



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2. It is submitted that in the Appeal under reference, the Appellant has *inter alia* prayed for the quashing/setting aside of the Environment Clearance bearing No. EC24B038MH174154 (“**Environment Clearance**”). The Appellant’s prayer is predicated upon the allegation that the tenure of the State Level Environment Impact Assessment Authority, Maharashtra (“SEIAA”), which was responsible for granting the clearance, had purportedly expired on 10.01.2024 and that since SEIAA was not operational at the time of its communication to the Respondent No. 4 i.e., 06.02.2024, the Impugned Environment Clearance has been granted illegally. It is submitted that for the reasons stated below the instant Appeal lacks merit and deserves to be dismissed *in limine*.
3. At the outset, the entire contents of the Appeal under reference are denied for being false, misleading and contrary to the record. The Appellant has made contrary statements in its appeal, which are evident from the fact that the Appeal explicitly mentions that Respondent No. 4 was granted an Environment Clearance on 13.12.2023, which was well within the tenure of the erstwhile SEIAA. Furthermore, the Appeal suffers from unreasonable and unsubstantiated delay/laches and as such is liable to be dismissed with exemplary costs.

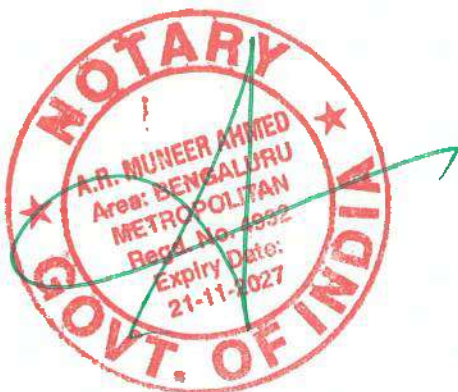


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4. By way of the present Affidavit, Respondent No. 4 seeks to bring on record its objections to the merits and maintainability of the Appeal and the accompanying Application. The Respondent No. 4 also reserves its right to file a supplemental affidavit at a later stage in case required.

Appellant has no locus to file the Appeal:

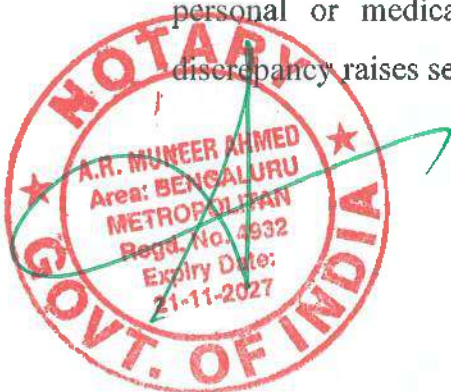
5. The Appellant herein purports himself to be a "*Social & Environment Activist, Whistle Blower, Vigilant Citizen and also, reporting the environmental causes to the various competent authorities as well as court of law for its protection, betterment, development, of environment & ecology and performing his fundamental duties very diligently & punctually from his own pockets*", however, it appears that he is nothing more than a busybody and a meddlesome interloper, and has admittedly filed over 105 analogous cases before this Hon'ble Tribunal alone in 2024 raising the same hyper-technical grounds as the Appeal under reference.
6. It is submitted that the Appeal filed by the Applicant is an abuse and misuse of the process of law and is designed to disrupt the functioning of industries. If the instant Appeal is not dismissed at the very threshold by this Hon'ble Tribunal grave and serious prejudice will be caused to Respondent No. 4 herein.



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Appeal suffers from unreasonable and unsubstantiated delay and latches:

7. It is respectfully submitted that the intimation of the Environment Clearance was issued to Respondent No. 4 on 06.02.2024. Pursuant to Section 16 of the National Green Tribunal Act, 2010, the statutory period for filing an appeal expired on 06.03.2024.
8. Not only has the Appellant failed to show sufficient cause for condonation of delay, he has also made contradictory statements in the Application seeking condonation of delay, which clearly evinces *malafide* intent. Notably, the Appellant asserts that difficulties in uploading documents on the NGT website delayed the filing, leading to the submission of the Environmental Clearance and payment on 12.03.2024. However, this claim is directly contradicted by the Appellant's own annexed documents, which clearly show that the Environmental Clearance was uploaded on 07.03.2024, with payment being made on 14.03.2024. the instant Appeal therefore deserves to be dismissed on this ground alone.
9. Admittedly, the Appellant failed to re-file the Appeal within the prescribed period of 30 days. The Appellant claims that he was undergoing medical and personal difficulties, however, records from the NGT website reveal that the same counsel successfully performed other filings on 19.03.2024, and 11.04.2024, contradicting the claims of non-availability. The Appellant has also conveniently failed to place on record any documents substantiating his non-availability due to personal or medical reasons. It is pertinent to note that such discrepancy raises serious doubts about the veracity of the Appellant's

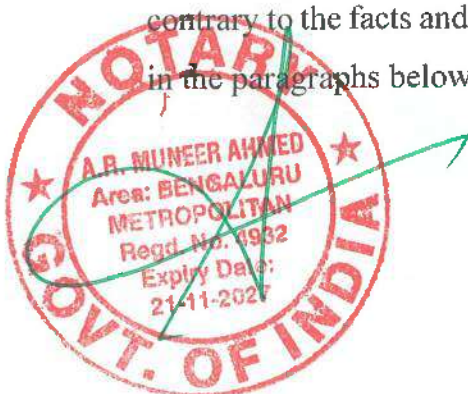


statements made under oath. Relevant snapshots from the website of this Hon'ble Tribunal are annexed as ANNEXURE- B.

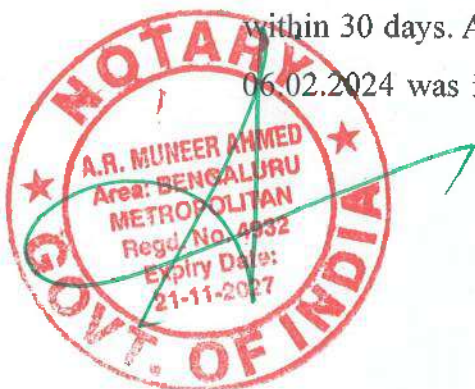
10. The Appellant has also sought to rely upon a so-called email issued to the Registry, however, has failed to place the same on record.
11. The Appellant has acknowledged the delay and filed an application seeking condonation of the same. However, the application is devoid of any substantial evidence to justify the delay in filing the instant Appeal. The Appellant's assertion of technical difficulties during the filing process also lacks corroborative documentation.
12. In light of the above, it is evident that the Appellant has failed to demonstrate any *bonafide* reasons for condonation of delay in filing the appeal. The Application for condonation of delay is based on unsupported, wrong, and misleading statements. Consequently, the Appeal, along with the Application for condonation, is not maintainable and should be dismissed outrightly.

Appeal fails to raise any valid legal ground:

13. As regards the merits of the Appeal under reference, it is alleged by the Appellant that the answering Respondent was granted the Environment Clearance on 06.02.2024, whereas the tenure of SEIAA expired on 10.01.2024 and accordingly, the Impugned Environment Clearance is invalid and should be quashed/set aside. It is most humbly submitted that the case of the Appellant is entirely misconceived, contrary to the facts and law, and is entirely unsustainable as explained in the paragraphs below.



14. It is a matter of record that Respondent No. 4 had applied for an Environment Clearance on 27.09.2023. Subsequently, the State Expert Appraisal Committee ("SEAC") in its 184th meeting held on 09.11.2023 decided to recommend Respondent No. 4's application to SEIAA for a grant of Environmental Clearance. Thereafter, SEIAA in its 272nd meeting held on 13.12.2023 after due deliberation and upon taking into account the recommendations given by SEAC, granted Environment Clearance to the Respondent No. 4. It is pertinent to note that this meeting was held 28 days prior to 10.01.2024, which the Appellant claims to be the date of expiry of SEIAA's tenure.
15. It is thus clear from the above that the Environment Clearance was granted to the Respondent No. 4 in a validly held meeting of SEIAA on 13.12.2023 in due compliance of the procedure prescribed under Clause 8 of the EIA Notification, 2006. It is relevant to note that the Minutes of the 272nd meeting held by SEIAA have also been contemporaneously published on the Parivesh Portal. True Copy of the extracts of the minutes of 184th meeting of SEAC and 272nd meeting of SEIAA are annexed herewith as ANNEXURE-C and ANNEXURE-D respectively.
16. It is submitted that Clause 8 of the EIA Notification, 2006 provides that the decision to grant Environment Clearance taken by SEIAA in its meeting is final and is to be communicated to the project proponent within 30 days. Assuming, though not admitting, that the letter dated 06.02.2024 was issued after the expiry of the tenure of SEIAA, the

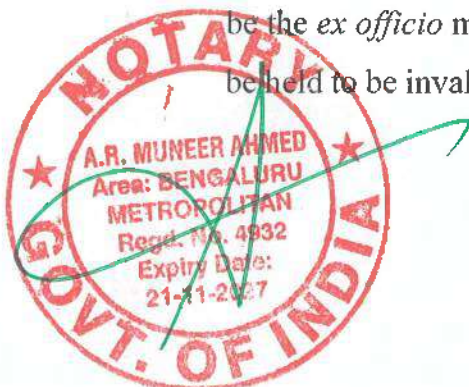


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Environment Clearance would be deemed to have been granted to Respondent no. 4 basis the recommendations of the Expert Appraisal Committee in terms of Clause 8 (iii) of the EIA Notification, 2006. Further, the decision to grant Environmental Clearance was taken in the meeting of SEIAA held on 13.12.2023. Thus, the issuance of the letter dated 06.02.2024 is a mere ministerial/administrative act of communication of the grant of the Environment Clearance to Respondent No. 4 and does not in any way invalidate the Environment Clearance validly granted to the Answering Respondent on 13.12.2023.

17. The issuance of the letter dated 06.02.2024 only constitutes a ministerial/administrative action, which by no stretch of the imagination can be equated to the grant of the Environment Clearance itself. It is most humbly submitted that the Appellant has *malafidely* sought to obfuscate the date of the issuance of the letter dated 06.02.2024 with the date of grant of environment clearance.

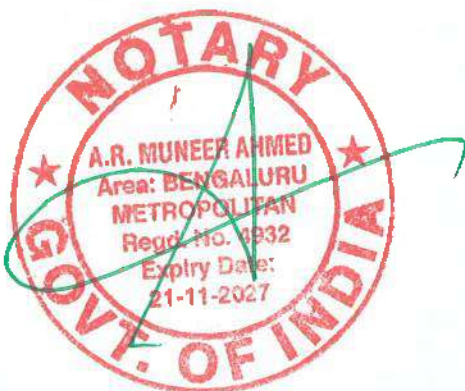
18. Without prejudice to the aforesaid, it is further submitted that the letter dated 06.02.2024 was issued by Respondent No. 3 i.e., Shri. Pravin Darade who by virtue of being the Principal Secretary, Environment and Climate Change Department, Government of Maharashtra, was the *ex officio* member secretary of SEIAA. Thus, the issuance of the communication dated 06.02.2024 by Respondent No. 3 is a mere administrative/ ministerial action taken by the official who happens to be the *ex officio* member secretary of SEIAA. Thus, his action cannot be held to be invalid. This is further substantiated by the fact that even



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after the reconstitution of SEIAA for a further term of three years vide notification dated 10.06.2024, the Principal Secretary, Environment and Climate Change Department, Government of Maharashtra remains the member secretary of SEIAA. A true copy of the notification dated 10.06.2024 passed by the Ministry of Environment, Forest and Climate Change, reconstituting the SEIAA is annexed herewith as ANNEXURE-E.

19. In light of the above, it emerges that the Appellant has based its entire appeal on a hyper-technical point which cannot be sustained either in law or on facts. In the present facts and circumstances, it is clear that the Appellant is a meddlesome interloper who is engaged in the instant litigation in order to cause unfair loss and prejudice to the answering Respondent. Consequently, the instant Appeal ought to be dismissed with exemplary costs.
20. It is submitted that if the present appeal were to be allowed, it would render the entire process of obtaining the Environment Clearance by Respondent No. 4 infructuous and expose Respondent No. 4 to uncertainty, danger of unnecessary litigation and jeopardizing the interest of its project despite having complied with the law of the land and making significant investments, thus causing irreparable damage to it.



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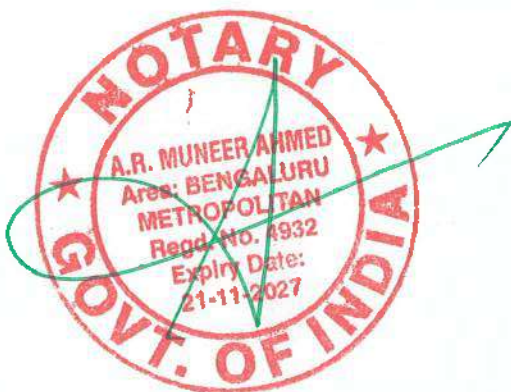
Para-wise Response:

21. Without prejudice to the aforesaid, Respondent No. 4 seeks to place on record para-wise response to the Appeal, as set out below:
- 21.1. The contents of paragraph 1 of the Appeal are procedural in nature and do not merit a response.
- 21.2. The contents of paragraph 2 of the Appeal are procedural in nature and do not merit a response. It is however, specifically denied that the Environment Clearance procured by Respondent No. 4 was issued during a period when the SEIAA was not functioning. In this respect, Respondent No. 4 seeks to rely upon the contents of the submissions hereinabove. It is reiterated that Respondent No. 4 had applied for an Environment Clearance on 27.09.2023. Subsequently, the SEAC in its 184th meeting held on 09.11.2023 decided to recommend Respondent No. 4's application to SEIAA for a grant of Environmental Clearance. Thereafter, SEIAA in its 272nd meeting held on 13.12.2023 after due deliberation and upon taking into account the recommendations given by SEAC, granted Environment Clearance to the Respondent No. 4. It is pertinent to note that this meeting was held 28 days prior to 10.01.2024, which the Appellant claims to be the date of expiry of SEIAA's tenure.
- 21.3. The contents of paragraph 3 of the Appeal are procedural in nature and do not merit a response. However, it is submitted that no substantial questions of law have been raised in the present Appeal and the Appeal ought to be dismissed *in limine*.



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- 21.4. The contents of paragraph 3.1 of the Appeal are denied for being contrary to the record. In this respect, Respondent No. 4 seeks to rely upon the contents of the submissions hereinabove. Nevertheless, it is reiterated that SEIAA in its 272nd meeting held on 13.12.2023 after due deliberation and upon taking into account the recommendations given by SEAC, granted Environment Clearance to the Respondent No. 4. This grant was 28 days prior to 10.01.2024, which the Appellant claims to be the date of expiry of SEIAA's tenure. Furthermore, this fact has also been admitted by the Appellant in his own Appeal.
- 21.5. The contents of paragraph 3.2 of the Appeal are denied for being misleading, unsubstantiated and contrary to the record. It is submitted that the Appellant has not placed on record a single document or been able to substantiate his bald allegation of SEIAA not having followed due process of law and the procedures under EIA Notification, 2006. Accordingly, such an argument ought to be dismissed at the very outset.
- 21.6. The contents of paragraph 3.3 of the Appeal are denied for being misleading, unsubstantiated and contrary to the record. It is submitted that the Appellant has not placed on record a single document or been able to substantiate his bald allegation of there being any collusion between the SEIAA and Respondent no. 4. Accordingly, such an allegation ought to be dismissed at the very outset.



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21.7. The contents of paragraphs 3.4 and 3.6 of the Appeal are denied for being misleading and contrary to the record. It is specifically denied that any question of law of the Environment Clearance being granted by the ex-officio in the absence of any powers and without authority arises. In this respect, Respondent no. 4 seeks to rely upon the contents of the submissions hereinabove. Nevertheless, it is reiterated that SEIAA in its 272nd meeting held on 13.12.2023 after due deliberation and upon taking into account the recommendations given by SEAC, granted Environment Clearance to the Respondent No. 4. This grant was 28 days prior to 10.01.2024, which the Appellant claims to be the date of expiry of SEIAA's tenure. Furthermore, it is submitted that the letter dated 06.02.2024 was issued by Respondent No. 3 i.e., Shri. Pravin Darade who by virtue of being the Principal Secretary, Environment and Climate Change Department, Government of Maharashtra, was the ex officio member secretary of SEIAA. Thus, the issuance of the communication dated 06.02.2024 by Respondent No. 3 is a mere administrative/ ministerial action taken by the official who happens to be the ex officio member secretary of SEIAA. Thus, his action cannot be held to be invalid. It is reiterated that that even after the reconstitution of SEIAA for a further term of three years vide notification dated 10.06.2024, the Principal Secretary, Environment and Climate Change Department, Government of Maharashtra remains the member secretary of SEIAA (Refer Annexure E).



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- 21.8. The contents of paragraph 3.5 of the Appeal are denied for being misleading, unsubstantiated and contrary to the record. It is submitted that the Appellant has not placed on record a single document or been able to substantiate his bald allegation of non-verification of compliance by SEAC and SEIAA. Accordingly, such an argument ought to be dismissed at the very outset.
- 21.9. The contents of paragraph 4 of the Appeal are procedural in nature and do not merit a response.
- 21.10. The contents of paragraph 4.1 of the Appeal are denied for being incorrect and misleading. In this respect, Respondent No. 4 seeks to rely upon the contents of the submissions hereinabove. Nevertheless, it is reiterated that the Appellant appears to be nothing more than a busybody and a meddlesome interloper and has admittedly filed over 105 analogous cases before this Hon'ble Tribunal alone in 2024 raising the same hyper-technical grounds as the Appeal under reference in an abuse and misuse of the process of law and is designed to disrupt the functioning of industries.
- 21.11. The contents of paragraphs 4.2 and 4.3 of the Appeal are denied for being incorrect, misleading and contrary to the record. It is specifically denied that Respondent No. 4 has undertaken any illegal development of land or that there exists any admitted case of abuse of process of law. It is further denied that Respondent No. 4 has obtained the Environment Clearance contrary to the provisions of the law. In this respect, Respondent No. 4 seeks to rely upon the submissions hereinabove and submits that the Appellant be put to strict proof of such bald and unsubstantiated allegations.



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- 21.12. As regards the contents of paragraphs 4.4-4.7 of the Appeal, save and except what are matters of record, Respondent No. 4 does not make any admission contrary thereto or inconsistent therewith.
- 21.13. The contents of paragraph 4.8 of the Appeal are denied for being incorrect, misleading and contrary to the record. It is specifically denied that there was any non-application of mind by the SEIAA in granting the Environment Clearance to Respondent No. 4. In this respect, Respondent No. 4 seeks to rely upon the contents of the submissions hereinabove. Furthermore, the Appellant is put to strict proof of its bald and unsubstantiated allegations.
- 21.14. The contents of paragraph 4.9 of the Appeal are procedural in nature and do not merit a response. It is however, specifically denied that the Appeal under reference is maintainable. In this respect, Respondent No. 4 seeks to rely upon the contents of the submissions hereinabove.
- 21.15. The contents of paragraphs 5.1 and 5.2 of the Appeal are denied for being incorrect, misleading and contrary to the record. It is specifically denied that the Environment Clearance has been granted by Respondent No. 3 post the expiry of the SEIAA. In this respect, Respondent No. 4 seeks to rely upon the contents of the submissions hereinabove. Nevertheless, it is reiterated that SEIAA in its 272nd meeting held on 13.12.2023 after due deliberation and upon taking into account the recommendations given by SEAC, granted Environment Clearance to the Respondent No. 4. This grant was 28 days prior to 10.01.2024, which the Appellant claims to be the date of



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expiry of SEIAA's tenure. Furthermore, it is further submitted that the letter dated 06.02.2024 was issued by Respondent No. 3 i.e., Shri. Pravin Darade who by virtue of being the Principal Secretary, Environment and Climate Change Department, Government of Maharashtra, was the ex officio member secretary of SEIAA. Thus, the issuance of the communication dated 06.02.2024 by Respondent No. 3 is a mere administrative/ ministerial action taken by the official who happens to be the ex officio member secretary of SEIAA. Thus, his action cannot be held to be invalid. It is reiterated that that even after the reconstitution of SEIAA for a further term of three years vide notification dated 10.06.2024, the Principal Secretary, Environment and Climate Change Department, Government of Maharashtra remains the member secretary of SEIAA (Refer Annexure E).

- 21.16. The contents of paragraphs 5.3, 5.4 and 5.5 of the Appeal are denied for being incorrect, misleading and contrary to the record. The Appellant has failed to place on record any document to demonstrate that there exists any abuse of process of law or that any false or misleading information has been submitted by Respondent No. 4 and has merely made such bald and unsubstantiated allegations to somehow make its Appeal credible. The Appellant is put to strict proof of such allegations. Nevertheless, Respondent No. 4 seeks to rely upon the contents of the submissions hereinabove in this respect.



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21.17. The contents of paragraphs 5.6 and 5.7 of the Appeal are denied for being incorrect and unsustainable. It is specifically denied that the Environment Clearance granted by the SEIAA is illegal, null, void, not tenable in the eyes of law and has no legal sanctity. It is further denied that the Environment Clearance is liable to be quashed. In this respect, Respondent No. 4 seeks to rely upon the contents of the submissions hereinabove. It is further submitted that the Appellant has miserably failed to carve out a case in its favour or substantiate its allegation.

21.18. The contents of paragraph 6 of the Appeal are denied for being unsustainable, misleading and contrary to the record. In this respect, it is submitted that due processes and procedures have been followed by Respondent No. 4 in obtaining its Environment Clearance and as such there exists no impropriety as is being alleged by the Appellant. The Appellant has made wide allegations against all Respondents however such allegations remain bald and unsubstantiated and lack any credibility whatsoever. Accordingly, the Appeal ought to be dismissed. Additionally, Respondent No. 4 seeks to rely upon the contents of the submissions made hereinabove.

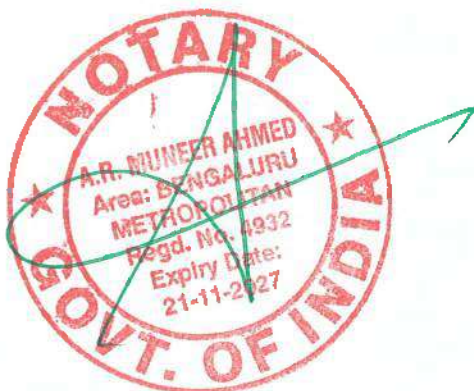
21.19. The contents of paragraph 7 of the Appeal are denied for being false and misleading. It is specifically denied that the Appellant has any locus whatsoever to file the present Appeal. In this respect, Respondent No. 4 seeks to rely upon the contents of the submissions hereinabove. It is however reiterated that the Appellant is nothing more than a busybody and a meddlesome interloper, and has admittedly filed over 105 analogous cases before this Hon'ble



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Tribunal alone in 2024 raising the same hyper-technical grounds as the Appeal under reference to disrupt multiple industries.

- 21.20. As regards the contents of paragraphs 8 of the Appeal, save and except what are matters of record, Respondent No. 4 does not make any admission contrary thereto or inconsistent therewith
- 21.21. The contents of paragraph 9 of the appeal are vehemently denied for being incorrect, misleading and unsustainable. It is submitted that no cause of action whatsoever has arisen in favour of the Appellant, or the public at large given that there exists no impropriety in the issuance of the EC.
- 21.22. The contents of paragraph 10 of the Appeal are denied for being false, misleading and contrary to the record. It is specifically denied that the Appeal has been filed within limitation. In this respect, the Appellant seeks to rely upon the contents of paragraphs 7-12 hereinabove under the head of "*Appeal suffers from unreasonable and unsubstantiated delay and latches*".
- 21.23. In light of the foregoing paragraphs, the prayers sought by the Appellant are denied for not being maintainable.
- 21.24. In view of the submissions made above, it is humbly prayed that this Hon'ble Tribunal be pleased to dismiss the instant Appeal with exemplary costs.



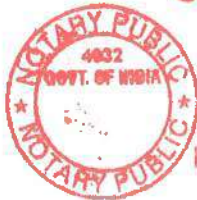

DEPONENT

VERIFICATION

I, Thirumal Govindraj, the deponent abovenamed do hereby verify that the contents of foregoing affidavit are true and correct to my knowledge, no part of it is false and nothing material has been concealed therefrom.

Thirumal Govindraj
DEPONENT

Verified at Bangalore on this the **18 FEB 2025** day of February 2025.



A.R. Muneer Ahmed
SWORN TO BEFORE ME
A.R. MUNEER AHMED
M.Com., LL.B., OPM & IR,
ADVOCATE & NOTARY PUBLIC
Reg. No. 4932
My Commission Expires On 21-11-2027
Mobile : 9845712675

18 FEB 2025

**ONE BOAT CLUB CONSTRUCTINS AND REAL ESTATE
PRIVATE LIMITED**



CERTIFIED TRUE COPY OF RESOLUTION PASSED BY THE BOARD OF DIRECTORS OF ONE BOAT CLUB CONSTRUCTIONS AND REAL ESTATE PRIVATE LIMITED ("THE COMPANY") BY WAY OF CIRCULAR ON TUESDAY DAY AUGUST 20, 2024.

Authorization to represent the Company before The National Green Tribunal, West Zone Bench, Pune.

The Board took note that an appeal has been filed by Mr. Tanaji (Advocate) before The National Green Tribunal, West Zone Bench, Pune for environmental clearance in favour of the Company. In this regard, the Company is appointing Trilegal Law Firm to represent the case on behalf the Company. The detailed background of the case is attached herewith as Annexure 1 to this resolution for Board's consideration.

The Board thereafter passed the following resolution unanimously:

***"RESOLVED THAT** the approval of the Board of Directors of the Company be and is hereby accorded to file and defend the objection in connection with the Appeal No. 76/2024 Wz Tanaji B. Gambhire V. Union Of India & Ors, before The National Green Tribunal, West Zone Bench, Pune challenging the issuance of Environmental Clearence ("EC") dated 06-02-2024 in favour of the Company.*

***RESLOVED FURTHER THAT** Mr. Arshdeep Singh Sethi, Mr. Thirumal Govindraj, Directors of the Company and Mr. Sharad TN and Mr. Vigneshwar Hegde, Authorised Signatories of the Company, be and are hereby severally authorised (i) to sign, execute, issue, and deliver notice or such other documents to the concerned parties to defend said litigation and to make any further actions before appropriate judicial authorities, (ii) to appoint, brief, consult Advocate/s and other consultants as may be required for legal process and (iii) to take necessary steps and to appear / present before the appropriate Court/s of Law or judicial authorities for and on behalf of the Company and (iv) to sign Vakalat, pleadings, affidavits, appeals, writs, review, replies, revision, declarations etc. as required to be submitted for the purpose hereof and (v) to file and give evidences, affidavit, applications, objections and other papers or documents, which are necessary and incidental to the said purpose."*

//Certified True Copy//

For One Boat Club Constructions and Real Estate Private Limited

ARSHDEEP SINGH SETHI
Digitally signed by
ARSHDEEP SINGH SETHI
Date: 2024.08.20
13:06:14 +05'30'

Arshdeep Singh Sethi
Director
DIN: 03404021

CIN: U45209PN2018PTC178645

Reg Off: RMZ Westend Section No. 2 New D.P Road , Aundh Haveli – 411007

Maharashtra, Contact: 080 4000 4000, Email: gen@rmz.com, Website: www.rmz.com

ANNEXURE- B

Sr. No.	Zonal Bench	Diary Number	Case Number/Location Code	Party Name	Filing Date	Registration Date	Case Status
1	PUNE (WESTERN ZONE BENCH)	270413800449/2024	Appeal No. 138/2024 / PUNE	TANAJI BALASAHEB GAMBHIRE VS UNION OF INDIA THROUGH SECRETARY MINISTRY OF ENVIRONMENT FOREST & CLIMATE CHANGE	07-05-2024	18-05-2024	PENDING
2	PUNE (WESTERN ZONE BENCH)	270413800448/2024	Appeal No. 140/2024 / PUNE	TANAJI BALASAHEB GAMBHIRE VS UNION OF INDIA THROUGH SECRETARY MINISTRY OF ENVIRONMENT FOREST & CLIMATE CHANGE	07-05-2024	20-05-2024	PENDING
3	PUNE (WESTERN ZONE BENCH)	270413800447/2024	Appeal No. 137/2024 / PUNE	TANAJI BALASAHEB GAMBHIRE VS UNION OF INDIA THROUGH SECRETARY MINISTRY OF ENVIRONMENT FOREST & CLIMATE CHANGE	07-05-2024	18-05-2024	PENDING
4	PUNE (WESTERN ZONE BENCH)	270413800446/2024	Appeal No. 136/2024 / PUNE	TANAJI BALASAHEB GAMBHIRE VS UNION OF INDIA THROUGH SECRETARY MINISTRY OF ENVIRONMENT FOREST & CLIMATE CHANGE	07-05-2024	18-05-2024	PENDING
	PUNE		Appeal No. 135/2024 /	TANAJI BALASAHEB GAMBHIRE VS UNION OF	07-05-		

5	PUNE (WESTERN ZONE BENCH)	270413800445/2024	Appeal No. 135/2024 / PUNE	TANAJI BALASAHEB GAMBHIRE VS UNION OF INDIA THROUGH SECRETARY MINISTRY OF ENVIRONMENT FOREST & CLIMATE CHANGE	07-05- 2024	18-05-2024	PENDING
6	PUNE (WESTERN ZONE BENCH)	270413800444/2024	Appeal No. 134/2024 / PUNE	TANAJI BALASAHEB GAMBHIRE VS UNION OF INDIA THROUGH SECRETARY MINISTRY OF ENVIRONMENT FOREST & CLIMATE CHANGE	07-05- 2024	18-05-2024	PENDING
7	PUNE (WESTERN ZONE BENCH)	270413800443/2024	Appeal No. 132/2024 / PUNE	TANAJI BALASAHEB GAMBHIRE VS UNION OF INDIA THROUGH SECRETARY MINISTRY OF ENVIRONMENT FOREST & CLIMATE CHANGE	07-05- 2024	15-05-2024	PENDING
8	PUNE (WESTERN ZONE BENCH)	270413800330/2024	Original Application No. 86/2024 / PUNE	MR. TANAJI RUIKAR VS M/S NARSINHA STONE CRUSHER & CRUSH SAND	11-04- 2024	20-04-2024	PENDING
9	PUNE (WESTERN ZONE BENCH)	270413800288/2024	Appeal No. 23/2024 / PUNE	PADMAVATI ASSOCIATES VS REGIONAL OFFICER MPCB PUNE	19-03- 2024	02-04-2024	PENDING
10	PUNE (WESTERN ZONE BENCH)	270413800281/2024	Appeal No. 118/2024 / PUNE	TANAJI BALASAHEB GAMBHIRE VS UNION OF INDIA THROUGH SECRETARY MINISTRY OF ENVIRONMENT FOREST & CLIMATE CHANGE	14-03- 2024	08-05-2024	PENDING

Searched data

Back

Searched By Zonal Bench : Western Zone Party Type : Both Party Name : tanaji
 Case Year : 2024 Case Status : Pending

Sr. No.	Zonal Bench	Diary Number	Case Number/Location Code	Party Name	Filing Date	Registration Date	Case Status
1	PUNE (WESTERN ZONE BENCH)	270413800237/2024	Appeal No. 77/2024 / PUNE	TANAJI BALASAHEB GAMBHIRE VS UNION OF INDIA THROUGH SECRETARY MINISTRY OF ENVIRONMENT FOREST & CLIMATE CHANGE	14-03-2024	08-05-2024	PENDING
2	PUNE (WESTERN ZONE BENCH)	270413800236/2024	Appeal No. 76/2024 / PUNE	TANAJI BALASAHEB GAMBHIRE VS UNION OF INDIA THROUGH SECRETARY MINISTRY OF ENVIRONMENT FOREST & CLIMATE CHANGE	14-03-2024	08-05-2024	PENDING
3	PUNE (WESTERN ZONE BENCH)	270413800235/2024	Appeal No. 75/2024 / PUNE	TANAJI BALASAHEB GAMBHIRE VS UNION OF INDIA THROUGH SECRETARY MINISTRY OF ENVIRONMENT FOREST & CLIMATE CHANGE	13-03-2024	08-05-2024	PENDING
4	PUNE (WESTERN ZONE BENCH)	270413800234/2024	Appeal No. 74/2024 / PUNE	TANAJI BALASAHEB GAMBHIRE VS UNION OF INDIA THROUGH SECRETARY MINISTRY OF ENVIRONMENT FOREST & CLIMATE CHANGE	13-03-2024	08-05-2024	PENDING

Minutes of 184th SEAC-3 Meeting (Day-04) held on 6-7-8-9th November, 2023

Minutes of 184th SEAC-3 meeting held on 6th, 7th, 8th and 9th November, 2023 through VC

Maharashtra SEIAA directed SEAC-3 to appraise the proposals by using information technology facilities. Hence, SEAC-3 initiated to appraise the proposals received by the SEIAA through Videoconferencing technology on Zoom platform from 6th, 7th, 8th and 9th November, 2023.

Dr. Deepak Mhaisekar, IAS Rtd.	Chairman	6 th , 7 th , 8 th and 9 th November, 2023
Shri Mukund Pathak	Member	6 th , 7 th , 8 th and 9 th November, 2023
Shri Dattatray Thorat	Member	6 th , 7 th , 8 th and 9 th November, 2023
Shri Kiran Acharekar	Member	6 th , 7 th , 8 th and 9 th November, 2023
Dr. Aseem Gokarn Harwansh	Member	6 th , 7 th , 8 th and 9 th November, 2023
Shri Joy Thakur	Member Secretary	6 th , 7 th , 8 th and 9 th November, 2023

Chairman welcomed the members to the **184th (Day-04) SEAC III Meeting.**

Member Secretary


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Chairman

36.	SIA/MH/INFRA2/446055/2023	Proposed Commercial Project at Survey No 351, CTS No 11 & 11/1, Final Plot No. 207, Boat Club Road, Sangamwadi T.P.S., Village – Ghorpadi, Taluka – Pune City, Pune – 411001 by One Boat Club Constructions and Real Estate Private Limited (EC Expansion)
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Representative of PP was present during the meeting along with environmental consultant M/s. Sustainera Solutions Pvt. Ltd.

It is noted that, the PP has submitted the application for prior environment clearance for proposed expansion project with total plot area of 11,027.68 m², FSI area of 75,143.17 m², Non FSI area of 49,376.33 m² and total BUA of 1,24,519.5 m².

Brief information of the proposal is as below:

1	Proposal Number	SIA/MH/INFRA2/446055/2023	
2	Name of Project	Proposed Commercial Project at Survey No 351, CTS No 11 & 11/1, Final Plot No. 207, Boat Club Road, Sangamwadi T.P.S., Village – Ghorpadi, Taluka – Pune City, Pune – 411001 by One Boat Club Constructions and Real Estate Private Limited (EC Expansion)	
3	Project category	8a (B2)	
4	Type of Institution	Private	
5	Project Proponent	Name	One Boat Club Constructions and Real Estate Private Limited -Yogesh Hate
		Regd. Office address	3 rd Floor, San Mahu Complex Bund Garden Road, Camp, Pune.
		Contact number	9892252777
		e-mail	yogesh.hate@rmzcorp.com / a.devaraj@rmzcorp.com
6	Consultant	Sustainera Solutions Pvt. Ltd.	
7	Applied for	Expansion in Environment Clearance	
8	Details of previous EC	Earlier Environment Clearance Letter vide EC Identification No. EC22B038MH132446 file No. SIA/MH/MIS/261606/2022 dated 25 th July 2022	
9	Location of the project	Survey No 351, CTS No 11 & 11/1, Final Plot No. 207, Boat Club Road, Sangamwadi T.P.S., Village – Ghorpadi, Taluka – Pune City, Pune – 411001	
10	Latitude and Longitude	Latitude - 18°32'22.29"N, Longitude 73°52'37.48"E	
11	Total Plot Area (m ²)	11,027.68	
12	Deductions (m ²)	509.00	
13	Net Plot area (m ²)	10,518.68	
14	Proposed FSI area (m ²)	75,143.17	
15	Proposed non-FSI area (m ²)	49,376.33	
16	Proposed TBUA (m ²)	1,24,519.5	
17	TBUA (m ²) approved by	IOD is in process	
	Planning Authority till date	Pune Municipal Corporation	

Member Secretary

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Chairman

18	Ground coverage (m ²) & %		4,168.69 (39.63 %)			
19	Total Project Cost (Rs.)		590.33 Crore			
20	CER as per MoEF & CC circular dated 01/05/2018	will follow the conditions mentioned in OM vide no. F.No.22-65/2017-IA.III dated 20.10.2020				
21	Details of Building Configuration:				Reason for Modification / Change	
	Previous EC / Existing Building			Proposed Configuration		
	Building Name	Configuration	Height (m)	Building Name		Configuration
	Wing A (Commercial)	B1 + B2 + B3 + GR + 14	58.85	Commercial Building		2B + LG + UG + Mezzanine + 4P + 18 Floors
	MHADA (Above Wing A Parking - B1 + B2 + B3 + GR + 1)	2 ND TO 9 TH MHADA	33.55			
	Wing B	LB + UB + GR + P1 + P2 + P3 + P4 - Podium + 33	132.10			
	Wing C	LB + UB + GR + P1 + P2 + P3 + P4 - Podium + 33	132.10			
Wing D	LB + UB + GR + P1 + P2 + P3 + P4 - Podium + 33	132.10				
			99.60			
22	Total number of tenements	2 Shops + 3 Restaurants + 1 Café + Office carpet area 56,493.99 m ²				
23	Water Budget	Dry Season (CMD)		Wet Season (CMD)		
		Fresh Water	272	Fresh Water	272	
		Recycled (Gardening)	28	Recycled (Gardening)	0	
		Swimming Pool	0	Swimming Pool	0	
		Recycled (HVAC makeup)	163	Recycled (HVAC makeup)	163	
		Recycled Flushing	191	Recycled Flushing	191	
		Total	654	Total	626	
		Waste water generation	413	Waste water generation	413	
24	Water Storage Capacity for Firefighting /UGT	Fire UG tank – Fire tank 1- 400 KL Fire Overhead tank – 80 KL				
25	Source of water	Local Body – Pune Municipal Corporation				
26	Rainwater Harvesting (RWH)	Level of the Ground water table:	7 – 8 m BGL pre monsoon 6 m BGL post monsoon			
		Size and no of RWH tank(s)	1 No. 100 KL			

Member Secretary



Chairman

		Quantity and size of recharge pits:	4 No. (1 for roof top & 3 for surface run off) a) 1.25 m. X 1.25 m. X 1.50 m. (Or equivalent volume) with 60 m. Deep 6” Dia. Bore Well via 0.9 m. Dia. 1.0 m. Deep de-siltation pit. For RT & b) 1.25 m. X 1.25 m. X 1.25 m. (Or equivalent volume) with 60 m. Deep 6” Dia. Bore Well via 2 no. of 0.9 m. Dia. 1.0 m. Deep de-siltation pit. For Surface run off.	
		Details of UGT tanks if any:	Raw water tank – 135 KL Domestic Water Tank - 275 KL Flushing Water Tank – 330 KL Cooling Tower make up water Tank – 195 KL Fire Tank – 400 KL	
27	Sewage and Wastewater	Sewage generation in CMD:		413
		STP technology:		MBBR
		Capacity of STP (CMD):		420
28	Solid Waste Management during Construction Phase	Type	Quantity (kg/d)	Treatment / disposal
		Dry waste:	9	Will be handed over to Authorised Vendor
		Wet waste:	6	Will be handed over to Authorised Vendor
		Construction waste	Out of total excavated material part will be used for filling and remaining will be sent to authorised site with due permissions as per C & D Waste Management Rules, 2016	
29	Solid Waste Management during Operation Phase	Type	Qty. (kg/d)	Treatment / disposal
		Dry waste:	1601	Handed over to authorized recyclers
		Wet waste:	1288	Will be treated in OWC
		Hazardous waste: DG spent oil	1600 lit/Y	Will be handed over to Authorised Vendor
		Biomedical waste	NA	NA
		E-Waste	43	Will be handed over to Authorised Vendor
		STP Sludge (dry)	39	Will be used as manure
30	Green Belt Development	Total RG area (m ²):		RG required = 1051.87
		Existing trees on plot:		42
		Number of trees to be planted:		90
		Number of trees to be cut:		116
		Number of trees to be transplanted:		179
31	Power requirement:	Source of power supply:		MSEDCL
		During Construction Phase (Demand Load):		40 KW
		During Operation phase (Connected load):		11912 KVA
		During Operation phase (Demand load):		8443 KVA
		Transformer:		2500 KVA x 3 Nos.
		DG set:		2000 KVA x 4
		Fuel used:		HSD

32	Details of Energy saving	Total Energy saving – 26.7 %, Energy generation through Renewable energy – 5 %				
33	Environmental Management plan budget during Construction phase	Type	Details		Cost	
		Capital	Air, water, land, biological environment and socioeconomic environment		19.07	
		O&M	Air, water and Noise Monitoring		1.61	
34	Environmental Management plan Budget during Operation phase	Component	Details		Capital (Lacs)	O&M (Lacs/Y)
		Storm water	-		-	-
		Sewage treatment	STPs		35.5	15.0
		Water treatment	-		-	-
		RWH	4 Recharge pits		4.5	0.20
		Swimming Pool	-			
		Solid Waste	OWC		24.5	6.20
		Hazardous waste	-			
		E waste	Authorized Vendor		-	-
		Basement Dewatering			26	1.3
		Basement Ventilation			25	0.5
		Green belt development	Gardening		10	1
			Other measures		55	1.5
		Renewable				
		Environmental Monitoring	From MoEF&CC approved lab		--	12.61
		Sewage and storm water Pumping	-		8.5	0.5
Disaster Management	Construction		14.75	0.59		
	Operation		885.80	35.43		
35	Traffic Management	Type	Required as per DCR	Actual Provided	Area per parking (m ²)	
		4-Wheeler	882	889	As per DCR	
		2-Wheeler	3349	3381		
		Bicycles	-			
36	Details of Court cases / litigations w.r.t. the project and project location if any.				No	

Deliberations:

PP stated that, the application is for expansion of proposed commercial project at Survey No 351, CTS No 11 & 11/1, Final Plot No. 207, Boat Club Road, Sangamwadi T.P.S., Village – Ghorpadi, Taluka – Pune City, Pune – 411001.

PP holds previous EC vide EC Identification No. EC22B038MH132446 file No. SIA/MH/MIS/261606/2022 dated 25th July 2022. PP informed that no built-up area is constructed on site, only excavation work is initiated as per previous EC which is at halt at present

Member Secretary



Chairman

The comparative statement for the project is as below:

Particulars	obtained EC Identification No. EC22B038MH132446 file No. SIA/MH/MIS/261606/2022 dated 25 th July 2022	EC sought for	Remarks
Name of the Project	One Boat Club	Proposed commercial Project	Change of name
Name of Project Proponent	M/s Goel Ganga Constructions and Real Estate Pvt Ltd	ONE BOAT CLUB CONSTRUCTIONS AND REAL ESTATE PRIVATE LIMITED	Change of Proponent. EC Transfer application submitted.
Location of Project	CTS No 11,11/1, FP No 207, Boat Club road, Sangamwadi, Pune	Survey No 351, CTS No 11 & 11/1, Final Plot No. 207, Boat Club Road, Sangamwadi T.P.S., Village – Ghorpadi, Taluka Pune City, Pune	Updated as per Sanction plan
Project Cost	150.00 Cr	590.33 Cr	Project cost increased by 440.33 Cr
Type of project	Residential & Commercial	Commercial Project	Change of Usage
Area of the project m ²	11,027.68	11,027.68	No change
Net Plot of the Project	10,518.68	10,518.68	No change
Ground Coverage m ²	7,295.75	4,168.69	Ground coverage decreased by 3,127.06
Total Built up area m ²	1,29,603.47	1,24,519.5	Total BUA decreased by 5,083.97
FSI m ²	54,356.55	75,143.17	FSI increased by 20,786.62
NON FSI m ²	75,246.92	49,376.33	Non FSI decreased by 25,870.59
Building Configuration	Wing A - B1+B2+B3+GR+14	One building of 2B + LG + UG + Mezzanine + 4P + 18 Floors	Change in usage, residential to commercial
	MHADA (Above Wing A Parking - B1+B2+B3+GR+1) - 2 ND TO 9 TH MHADA		
	Wing B - LB+UB+GR+P1+P2+P3+P4-Podium+33		
	Wing C - LB+UB+GR+P1+P2+P3+P4-Podium+33		

Member Secretary



Chairman

	Wing D - LB+UB+GR+P1+P2+P3+P4- Podium+33		
Highest Height of the Building (m)	132.10	99.60	Height decreased by 32.5
Shops / Hotels	Flats - 198 Nos +5 Shop+37 Offices + MHADA -30 Nos	2 Shops + 3 Restaurants + 1 Café + Office carpet area 56,493.99 m ²	-
Number of expected residents/users	Residential – 1,140, Commercial - 805	10,486	Change in population as per usage
Total Water Requirement	243	654	Total water increased by 411
Sewage generation	194	413	Sewage increased by 219
STP	Residential – 145 MHADA + Commercial - 55	420	Nos. of STP decreased by 1 Capacity increased by 220
Solid Waste Generation kg/day	Dry waste - 349	Dry Waste – 1,601	Dry waste increased by 1,252
	Wet Waste - 423	Wet Waste – 1,288	Wet waste is increased by 865
	E waste – 6.43	E waste - 43	E waste increased by 36.57
Required Green Belt m ²	1,051.87 (As per IOD)	1,051.87	No change
Energy details	Connected Load - 5051 KW	Connected Load – 11912 KVA	Change in demand as per usage
	Demand Load - 3028 KW	Demand Load – 8443 KVA	
	DG set - 630 X 4 KVA	DG set – 2000 KVA X 4	
	Transformer 630 X 6 KVA	Transformer 2500 KVA X 3	
Parking Provided	2 W – 673 + 63 4W – 444 + 32	2 W – 3349 4W – 882	Changed as per IOD application for revised proposal

PP clarified that the mandatory RG is on ground.

PP stated that, Regional Office, MoEFCC, Nagpur has visited the site and Certified Compliance Report (CCR), from Regional Office, MoEFCC, Nagpur is also received.

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The case was discussed on the basis of the documents submitted and presentation made by the proponent. All issues relating to environment, including air, water, land, soil, ecology, biodiversity and social aspects were examined. The proposal is appraised as category 8(a) b2.

During discussion following points emerged:

1. PP to submit copy of IoD.
2. PP to provide electric charging facility by providing charging points at suitable places as per Maharashtra Electric Vehicle Policy, 2021.
3. PP to ensure that, the water proposed to be used for construction phase should not be drinking water. They can use recycled water or tanker water for proposed construction.

Decision: -

After deliberation, Committee decided to recommend the proposal for Environmental Clearance to SEIAA, subject to compliance of above points.

37.	SIA/MH/INFRA2/446133/2023	Proposed Residential Project at S. no. 160/1, Village Aundh, Taluka Haveli, Dist Pune, Maharashtra by Kumar Construction and Properties Pvt. Ltd.
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Representative of PP was present during the meeting along with environmental consultant M/s. Sneha Hi-Tech Products.

It is noted that, the PP has submitted the application for prior environment clearance for proposed project with total plot area of 22,165.50 m², FSI area of 22,721.38 m², Non FSI area of 13,876.81 m² and total BUA of 36,598.19 m².

Brief information of the proposal is as below:

1	Proposal Number	SIA/MH/INFRA2/446133/2023	
2	Name of Project	Residential project	
3	Project category	8 (a), B2	
4	Type of Institution	Private	
5	Project Proponent	Name	Kumar Construction & Properties Pvt. Ltd
		Regd. Office address	2413, East street camp, Pune-411001
		Contact number	9011009240
		e-mail	moef21@kumarworld.com
6	Consultant	Sneha Hi-Tech Products NABET Accredited , Certificate No. NABET/EIA/1619/IA0028 dated 05.04.2022 valid till 15.02.2024	

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Minutes of 272nd Day 1 (Part C) meeting of SEIAA held on 13th December, 2023

Item no. 24

Proposal No.:- SIA/MH/INFRA2/446055/2023

Type of Project: EC

Subject- Environmental Clearance for Proposed Commercial Project at Survey No 351, CTS No 11 & 11/1, Final Plot No. 207, Boat Club Road, Sangamwadi T.P.S., Village – Ghorpadi, Taluka – Pune City, Pune – 411001 by M/s.One Boat Club Constructions and Real Estate Private Limited.

Project Details-

It is noted that, the PP has submitted the application for prior environment clearance for proposed expansion project with total plot area of 11,027.68 m², FSI area of 75,143.17 m², Non FSI area of 49,376.33 m² and total BUA of 1,24,519.5 m².

Brief information of the proposal is as below:

1	Proposal Number	SIA/MH/INFRA2/446055/2023	
2	Name of Project	Proposed Commercial Project at Survey No 351, CTS No 11 & 11/1, Final Plot No. 207, Boat Club Road, Sangamwadi T.P.S., Village – Ghorpadi, Taluka – Pune City, Pune – 411001 by One Boat Club Constructions and Real Estate Private Limited (EC Expansion)	
3	Project category	8a (B2)	
4	Type of Institution	Private	
5	Project Proponent	Name	One Boat Club Constructions and Real Estate Private Limited -Yogesh Hate
		Regd. Office address	3 rd Floor, San Mahu Complex Bund Garden Road, Camp, Pune.
		Contact number	9892252777
		e-mail	yogesh.hate@rmzcorp.com / a.devaraj@rmzcorp.com
6	Consultant	Sustainera Solutions Pvt. Ltd.	
7	Applied for	Expansion in Environment Clearance	
8	Details of previous EC	Earlier Environment Clearance Letter vide EC Identification No. EC22B038MH132446 file No. SIA/MH/MIS/261606/2022 dated 25 th July 2022	
9	Location of the project	Survey No 351, CTS No 11 & 11/1, Final Plot No. 207, Boat Club Road, Sangamwadi T.P.S., Village – Ghorpadi, Taluka – Pune City, Pune – 411001	
10	Latitude and Longitude	Latitude - 18°32'22.29"N, Longitude 73°52'37.48"E	
11	Total Plot Area (m ²)	11,027.68	
12	Deductions (m ²)	509.00	
13	Net Plot area (m ²)	10,518.68	
14	Proposed FSI area (m ²)	75,143.17	
15	Proposed non-FSI area (m ²)	49,376.33	
16	Proposed TBUA (m ²)	1,24,519.5	
17	TBUA (m ²) approved by	IOD is in process	
	Planning Authority till date	Pune Municipal Corporation	
18	Ground coverage (m ²) & %	4,168.69 (39.63 %)	
19	Total Project Cost (Rs.)	590.33 Crore	


Member Secretary


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Minutes of 272nd Day 1 (Part C) meeting of SEIAA held on 13th December, 2023

20	CER as per MoEF & CC circular dated 01/05/2018	will follow the conditions mentioned in OM vide no. F.No.22-65/2017-IA.III dated 20.10.2020				
21	Details of Building Configuration:					Reason for Modification / Change
	Previous EC / Existing Building			Proposed Configuration		
	Building Name	Configuration	Height (m)	Building Name	Configuration	Height (m)
	Wing A (Commercial)	B1 + B2 + B3 + GR + 14	58.85	Commercial Building	2B + LG + UG + Mezzanine + 4P + 18 Floors	99.60
	MHADA (Above Wing A Parking - B1 + B2 + B3 + GR + 1)	2 ND TO 9 TH MHADA	33.55			
	Wing B	LB + UB + GR + P1 + P2 + P3 + P4- Podium + 33	132.10			
Wing C	LB + UB + GR + P1 + P2 + P3 + P4 - Podium + 33	132.10				
Wing D	LB + UB + GR + P1 + P2 + P3 + P4 -Podium + 33	132.10				
22	Total number of tenements	2 Shops + 3 Restaurants + 1 Café + Office carpet area 56,493.99 m ²				
23	Water Budget	Dry Season (CMD)		Wet Season (CMD)		
		Fresh Water	272	Fresh Water	272	
		Recycled (Gardening)	28	Recycled (Gardening)	0	
		Swimming Pool	0	Swimming Pool	0	
		Recycled (HVAC makeup)	163	Recycled (HVAC makeup)	163	
		Recycled Flushing	191	Recycled Flushing	191	
		Total	654	Total	626	
Waste water generation		413	Waste water generation		413	
24	Water Storage Capacity for Firefighting /UGT	Fire UG tank – Fire tank 1- 400 KL Fire Overhead tank – 80 KL				
25	Source of water	Local Body – Pune Municipal Corporation				
26	Rainwater Harvesting (RWH)	Level of the Ground water table:	7 – 8 m BGL pre monsoon 6 m BGL post monsoon			
		Size and no of RWH tank(s)	1 No. 100 KL			
		Quantity and size of recharge pits:	4 No. (1 for roof top & 3 for surface run off) a) 1.25 m. X 1.25 m. X 1.50 m. (Or equivalent volume) with 60 m. Deep 6” Dia. Bore Well via 0.9 m. Dia. 1.0 m. Deep de-siltation pit. For RT &			


Member Secretary


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Minutes of 272nd Day 1 (Part C) meeting of SEIAA held on 13th December, 2023

			b) 1.25 m. X 1.25 m. X 1.25 m. (Or equivalent volume) with 60 m. Deep 6" Dia. Bore Well via 2 no. of 0.9 m. Dia. 1.0 m. Deep de-siltation pit. For Surface run off.	
		Details of UGT tanks if any:	Raw water tank – 135 KL Domestic Water Tank - 275 KL Flushing Water Tank – 330 KL Cooling Tower make up water Tank – 195 KL Fire Tank – 400 KL	
27	Sewage and Wastewater	Sewage generation in CMD:		413
		STP technology:		MBBR
		Capacity of STP (CMD):		420
28	Solid Waste Management during Construction Phase	Type	Quantity (kg/d)	Treatment / disposal
		Dry waste:	9	Will be handed over to Authorised Vendor
		Wet waste:	6	Will be handed over to Authorised Vendor
		Construction waste	Out of total excavated material part will be used for filling and remaining will be sent to authorised site with due permissions as per C & D Waste Management Rules, 2016	
29	Solid Waste Management during Operation Phase	Type	Qty. (kg/d)	Treatment / disposal
		Dry waste:	1601	Handed over to authorized recyclers
		Wet waste:	1288	Will be treated in OWC
		Hazardous waste: DG spent oil	1600 lit/Y	Will be handed over to Authorised Vendor
		Biomedical waste	NA	NA
		E-Waste	43	Will be handed over to Authorised Vendor
		STP Sludge (dry)	39	Will be used as manure
30	Green Belt Development	Total RG area (m ²):		RG required = 1051.87
		Existing trees on plot:		42
		Number of trees to be planted:		90
		Number of trees to be cut:		116
		Number of trees to be transplanted:		179
31	Power requirement:	Source of power supply:		MSEDCL
		During Construction Phase (Demand Load):		40 KW
		During Operation phase (Connected load):		11912 KVA
		During Operation phase (Demand load):		8443 KVA
		Transformer:		2500 KVA x 3 Nos.
		DG set:		2000 KVA x 4
Fuel used:		HSD		
32	Details of Energy saving	Total Energy saving – 26.7 %, Energy generation through Renewable energy – 5 %		
33		Type	Details	Cost


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Minutes of 272nd Day 1 (Part C) meeting of SEIAA held on 13th December, 2023

	Environmental Management plan budget during Construction phase	Capital	Air, water, land, biological environment and socioeconomic environment		19.07
		O&M	Air, water and Noise Monitoring		1.61
34	Environmental Management plan Budget during Operation phase	Component	Details	Capital (Lacs)	O&M (Lacs/Y)
		Storm water	-	-	-
		Sewage treatment	STPs	35.5	15.0
		Water treatment	-	-	-
		RWH	4 Recharge pits	4.5	0.20
		Swimming Pool	-		
		Solid Waste	OWC	24.5	6.20
		Hazardous waste	-		
		E waste	Authorized Vendor	-	-
		Basement Dewatering		26	1.3
		Basement Ventilation		25	0.5
		Green belt development	Gardening	10	1
		Energy saving	Other measures	55	1.5
			Renewable		
		Environmental Monitoring	From MoEF&CC approved lab	--	12.61
		Sewage and storm water Pumping	-	8.5	0.5
Disaster Management	Construction	14.75	0.59		
	Operation	885.80	35.43		
35	Traffic Management	Type	Required as per DCR	Actual Provided	Area per parking (m ²)
		4-Wheeler	882	889	As per DCR
		2-Wheeler	3349	3381	
		Bicycles	-		
36	Details of Court cases / litigations w.r.t. the project and project location if any.				No

SEAC Deliberation –

PP stated that, the application is for expansion of proposed commercial project at Survey No 351, CTS No 11 & 11/1, Final Plot No. 207, Boat Club Road, Sangamwadi T.P.S., Village – Ghorpadi, Taluka – Pune City, Pune – 411001.

PP holds previous EC vide EC Identification No. EC22B038MH132446 file No. SIA/MH/MIS/261606/2022 dated 25th July 2022. PP informed that no built-up area is constructed on site, only excavation work is initiated as per previous EC which is at halt at present

The comparative statement for the project is as below:

Particulars	obtained EC Identification No. EC22B038MH132446 file No.	EC sought for	Remarks
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	SIA/MH/MIS/261606/2022 dated 25 th July 2022		
Name of the Project	One Boat Club	Proposed commercial Project	Change of name
Name of Project Proponent	M/s Goel Ganga Constructions and Real Estate Pvt Ltd	ONE BOAT CLUB CONSTRUCTIONS AND REAL ESTATE PRIVATE LIMITED	Change of Proponent. EC Transfer application submitted.
Location of Project	CTS No 11,11/1, FP No 207, Boat Club road, Sangamwadi, Pune	Survey No 351, CTS No 11 & 11/1, Final Plot No. 207, Boat Club Road, Sangamwadi T.P.S., Village – Ghorpadi, Taluka Pune City, Pune	Updated as per Sanction plan
Project Cost	150.00 Cr	590.33 Cr	Project cost increased by 440.33 Cr
Type of project	Residential & Commercial	Commercial Project	Change of Usage
Area of the project m ²	11,027.68	11,027.68	No change
Net Plot of the Project	10,518.68	10,518.68	No change
Ground Coverage m ²	7,295.75	4,168.69	Ground coverage decreased by 3,127.06
Total Built up area m ²	1,29,603.47	1,24,519.5	Total BUA decreased by 5,083.97
FSI m ²	54,356.55	75,143.17	FSI increased by 20,786.62
NON FSI m ²	75,246.92	49,376.33	Non FSI decreased by 25,870.59
Building Configuration	Wing A - B1+B2+B3+GR+14	One building of 2B + LG + UG + Mezzanine + 4P + 18 Floors	Change in usage, residential to commercial
	MHADA (Above Wing A Parking - B1+B2+B3+GR+1) - 2 ND TO 9 TH MHADA		
	Wing B - LB+UB+GR+P1+P2+P3+P4- Podium+33		
	Wing C - LB+UB+GR+P1+P2+P3+P4- Podium+33		
	Wing D - LB+UB+GR+P1+P2+P3+P4- Podium+33		
Highest Height of the Building (m)	132.10	99.60	Height decreased by 32.5


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Shops / Hotels	Flats - 198 Nos +5 Shop+37 Offices + MHADA -30 Nos	2 Shops + 3 Restaurants + 1 Café + Office carpet area 56,493.99 m ²	-
Number of expected residents/users	Residential – 1,140, Commercial – 805	10,486	Change in population as per usage
Total Water Requirement	243	654	Total water increased by 411
Sewage generation	194	413	Sewage increased by 219
STP	Residential – 145 MHADA + Commercial – 55	420	Nos. of STP decreased by 1 Capacity increased by 220
Solid Waste Generation kg/day	Dry waste – 349	Dry Waste – 1,601	Dry waste increased by 1,252
	Wet Waste – 423	Wet Waste – 1,288	Wet waste is increased by 865
	E waste – 6.43	E waste - 43	E waste increased by 36.57
Required Green Belt m ²	1,051.87 (As per IOD)	1,051.87	No change
Energy details	Connected Load - 5051 KW	Connected Load – 11912 KVA	Change in demand as per usage
	Demand Load - 3028 KW	Demand Load – 8443 KVA	
	DG set - 630 X 4 KVA	DG set – 2000 KVA X 4	
	Transformer 630 X 6 KVA	Transformer 2500 KVA X 3	
Parking Provided	2 W – 673 + 63 4W – 444 + 32	2 W – 3349 4W – 882	Changed as per IOD application for revised proposal

PP clarified that the mandatory RG is on ground.

PP stated that, Regional Office, MoEFCC, Nagpur has visited the site and Certified Compliance Report (CCR), from Regional Office, MoEFCC, Nagpur is also received.

The case was discussed on the basis of the documents submitted and presentation made by the proponent. All issues relating to environment, including air, water, land, soil, ecology, biodiversity and social aspects were examined. The proposal is appraised as category 8(a) b2.

During discussion following points emerged:

1. PP to submit copy of IoD.
2. PP to provide electric charging facility by providing charging points at suitable places as per Maharashtra Electric Vehicle Policy, 2021.


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3. PP to ensure that, the water proposed to be used for construction phase should not be drinking water. They can use recycled water or tanker water for proposed construction.

Recommendations of SEAC-

After deliberation, Committee decided to recommend the proposal for Environmental Clearance to SEIAA, subject to compliance of above points.

Deliberation in SEIAA-

Proposal is an expansion of existing construction project. Proposal is recommended by SEAC- in its th meeting for grant of Environment Clearance for total plot area of 11,027.68 m², FSI area of 75,143.17 m², Non FSI area of 49,376.33 m² and total BUA of 1,24,519.5 m².

PP has obtained earlier EC vide SIA/MH/MIS/261606/2022 (EC Identification No. - EC22B038MH132446), dated 25th July, 2022 for total BUA of 1,29,603.47 m² by the name of M/s Goel Ganga Constructions and Real Estate Pvt Ltd.

SEIAA asked PP to submit Architect Certificate regarding construction initiated on site is within BUA and as per configuration of earlier EC. SEIAA keeps certificate from registered architect as a proof of compliance of construction Initiated on site by PP is within BUA and as per configuration of earlier EC. PP submitted the architect certificate dated 03.11.2023 stating that,. PP has initiated only excavation on site.

At the outset, SEIAA asked PP whether they are in receipt of Certified Compliance Report (CCR) as mandated by MoEF&CC Office Memorandum dated 26.09.2022. PP submitted that, they have obtained the same dated 23.08.2023. SEIAA noted the same and asked PP to strictly comply with the points raised in the Certified Compliance Report (CCR) dated 23.08.2023.

During the meeting, SEIAA asked PP regarding the provision of RG. PP submitted that, they have provided mandatory RG having area of 1051.37 m² on mother earth without any construction. SEIAA asked PP to submit area undertaking to that effect. PP submitted the same dated 12.12.2023.

SEIAA also asked PP to submit undertaking regarding the complying the SEAC conditions. PP submitted the same dated 11.12.2023.

SEIAA further observed that, PP has not obtained layout approval. PP submitted that, they are in final stage of obtaining layout approval and requested authority to allow them few days' time to submit the same. SEIAA noted the same. PP submitted the layout approval dated 20.12.2023.

SEIAA after deliberation decided to grant EC for-FSI-75,143.17 m², Non FSI-49,376.33 m², total BUA- 1,24,519.50 m². (Plan approval No- CC/2347/23, dated-20.12.2023)

SEIAA after deliberation decided to grant Environment Clearance subject to compliance of following conditions-

1. PP has provided mandatory RG area of 1051.37 m² on mother earth without any construction Local planning authority to ensure the compliance of the same.
2. PP to keep open space unpaved so as to ensure permeability of water. However, whenever paving is deemed necessary, PP to provide grass pavers of suitable types & strength to increase the water permeable area as well as to allow effective fire tender movement.
3. PP to achieve at least 5% of total energy requirement from solar/other renewable sources.


Member Secretary


Chairman

Minutes of 272nd Day 1 (Part C) meeting of SEIAA held on 13th December, 2023

4. PP Shall comply with Standard EC conditions mentioned in the Office Memorandum issued by MoEF& CC vide F.No.22-34/2018-IA III dt.04.01.2019.
5. SEIAA after deliberation decided to grant EC for-FSI-75,143.17 m2, Non FSI-49,376.33 m2, total BUA- 1,24,519.50 m2. (Plan approval No- CC/2347/23, dated-20.12.2023)

SEIAA Decision-

SEIAA after deliberation decided to grant Environment Clearance.



Member Secretary



Chairman

MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE**NOTIFICATION**

New Delhi, the 10th June, 2024

S.O. 2222(E).—In exercise of the powers conferred by sub-section (3) of section 3 of the Environment (Protection) Act, 1986 (29 of 1986) and in pursuance of the notification of the Government of India in the *erstwhile* Ministry of Environment and Forests, number S.O. 1533(E), dated the 14th September, 2006 (hereinafter referred to as the said notification), the Central Government hereby constitutes the State Level Environment Impact Assessment Authority for the state of Maharashtra (hereinafter referred to as the Authority) comprising of the following persons, namely: -

- (i) Shri Deepak Govindrao Mhaisekar -Chairman;
Flat No.1204, Building No.98
Sector R-8, Gateway Towers, Amanora Park
Town, Hadaspar, Pune-411028
- (ii) Shri Sudhakar Baburao Nangnure -Member;
Chairman State Level Monitoring Committee
Mahabaleshwar Panchagani, Eco Sensitive
Region Member, Mumbai Heritage Conservation Committee
I-703, Raturang Phase-2, Aranyeshwar Road,
Opposite Dhone Suzuki, Pune-411009
- (iii) Principal Secretary, Environment and Climate -Member -Secretary.
Change Department, Government of Maharashtra

2. The Chairman and Members of the Authority shall hold office for a period of three years from the date of publication of this notification in the Official Gazette.

3. The Authority shall exercise such powers and follow such procedures as specified in the said notification.

4. The Authority shall take its decision on the recommendations of the State Level Expert Appraisal Committee constituted under paragraphs 6, 7 and 8 for the State of Maharashtra.

5. All decisions of the Authority shall be taken in a meeting and shall ordinarily be unanimous:

Provided that, in case a decision is taken by majority, the details of views, for and against it, shall be clearly recorded in the minutes and a copy thereof shall be sent to the Central Government.

6. The Central Government in consultation with the State Government of Maharashtra, for the purpose of assisting the Authority, hereby constitutes the First State Expert Appraisal Committee for all the projects related to Industries, Mining and Irrigation in the State of Maharashtra (hereinafter referred to as the first SEAC, Maharashtra) comprising of the following persons, namely:-

- (i) Shri Kamlakar B. Phand -Chairman;
1701, Harsiddhi Heights, Near Worli Koliwada,
Mumbai-400030
- (ii) Shri Kanhaiya Madhukar Shah -Member;
6 Laxmi Prasad Apartment, 273, Navi Peth,
Pune 411030
- (iii) Prof. S.N. Patil -Member;
Working Professor at North Maharashtra University,
Jalgaon Department of Applied Geology,
School of Environmental and Earth Sciences,
Kavayitri Bahinabi Chaudhari North Maharashtra
University P.O. Box No.80 Umavi Nagar,
Jalgaon-425001 (M.S.) India
- (iv) Prof. R G Chillawar -Member;
Working Professor at Yashwant College, Nanded
Asst. Professor, Department of Botany, Yeshwant
Mahavidalaya VIP Road, Baba -Nagar Nanded (M,S) India 431602
- (v) Shri Moqtik A Bawase -Member;
Chemical Engineer Automotive Research

Association of India, Pune
General Manager
Environment Research Lab (ERL)
The Automotive Research Association of India
(ARAI), Survey No-102, Vetal Hill, Off Paud Road,
Kothrud, Pune-411038

- (vi) Deputy Secretary or Scientist –I and above, -Member-
Environment and Climate Change Department, Secretary.
Government of Maharashtra

7. The Central Government in consultation with the State Government of Maharashtra, for the purpose of assisting the Authority, hereby constitutes the Second State Expert Appraisal Committee for Mumbai Metropolitan Region and Konkan Region in the State of Maharashtra (hereinafter referred to as second SEAC, Maharashtra) comprising of the following persons, namely: —

- (i) Shri Sudhir Manikrao Khanapure -Chairman;
Runwal Regency, Flat no-701, A-Building, Sadhu
Waswani Chowk, Opp. Parmar Chamber, Camp,
Pune-411001
- (ii) Shri Ramesh Balkrishna Bambale -Member;
MCGM, A1202, Umiya Tower, Off M.P. Road,
Mulund East, Mumbai-400081
- (iii) Dr. Ganesh Bhimrao Rasal -Member;
Ho. No.30/1, 'R' Residency, F-102, Near Utkarsh
Society, Katraj, Pune 46
- (iv) Dr. Nitin M. Labhane -Member;
Professor and Dean (Research and Development),
Department of Botany, Bhavan's College
(Affiliated to University of Mumbai),
Andheri-W, Mumbai-58
- (v) Deputy Secretary or Scientist –I and above, -Member-
Environment and Climate Change Department, Secretary.
Government of Maharashtra

8. The Central Government in consultation with the State Government of Maharashtra, for the purpose of assisting the Authority, hereby constitutes the Third State Expert Appraisal Committee, except for Mumbai Metropolitan Region and Konkan Region, in the State of Maharashtra (hereinafter referred to as third SEAC, Maharashtra) comprising of the following persons, namely:—

- (i) Shri Sanjay S. Deshmukh, -Chairman;
B-602, R A residences, Dr. B.A. Road
(opp. Sharada Cinema), Dadar (E),
Mumbai-400014
- (ii) Shri Kiran Vasant Acharekar -Member;
Flat no-1000, 10th Floor, Supralina Building,
11th Road, Chembur, Mumbai-400071
- (iii) Dr. Aseem Gokarn Harwansh -Member;
Urban Landscaping Expert
1403/57, Seawoods Estate, NRI Complex, Phase 2,

Palm Beach Rd, Vashi, Navi Mumbai-400703

- (iv) Deputy Secretary or Scientist –I and above,
Environment and Climate Change Department,
Government of Maharashtra
- Member -
Secretary.

9. The Chairman and Members of the Committee, shall hold office for a period of three years from the date of publication of this notification in the Official Gazette.

10. In order to avoid any conflict of interest,-

- (i) the Chairman and Members of the Authority, and the Committee shall,-
- (a) declare to which consulting organisation they have been associated with and also the project proponents;
- (b) not undertake any consultation or associate with regard to preparation of Environment Impact Assessment and Environment Management Plan for project, which is to be decided by the Authority, or to be appraised by the Committee during their tenure; and
- (ii) in the preceding five years, if the Chairman or any Member of the Committee has provided consultancy services or conducted Environment Impact Assessment studies for any project proponent, they shall recuse themselves from the meetings of the Committee from the process of appraisal of any project proposed by such proponents.

11. The Committee shall exercise such powers and follow such procedures as specified in the said notification.

12. The Committee shall function on the principle of collective responsibility and the Chairman shall endeavour to reach consensus in each case, and if they fail to reach consensus, the views of the majority shall prevail.

13. The State Government of Maharashtra shall specify an agency to act as secretariat of the Authority and the Committee and the secretariat shall provide financial and logistic support including accommodation, transportation and such other facilities in respect of their functions under the said notification.

14. The sitting fees, travelling allowances and dearness allowances to the Chairman and Members of the Authority and the Committee, shall be paid in accordance with the provisions of relevant rules of the State Government of Maharashtra.

[F. No. IA3-13/7/2023-IA.III]

Dr. SUJIT KUMAR BAJPAYEE, Jt. Secy.

Abhishek Iyer

From: Abhishek Iyer
Sent: Tuesday, February 18, 2025 5:58 PM
To: Tanaji_9june@yahoo.com; secy-moef@nic.in; psec.env@maharashtra.gov.in
Cc: Rajat Jariwal; Gaurav Sharma
Subject: Appeal No. 76/2024 WZ before NGT | Advance service on behalf of Respondent No. 4
Attachments: Reply by R4 in Appeal No 76 of 2024 WZ.pdf

Dear Sir/Ma'am

We act under instructions and on behalf of our Client, One Boat Club Construction and Real Estate Private Limited i.e., Respondent No. 4 in the captioned proceedings.

We hereby serve you with a copy of the Reply Affidavit on behalf of Respondent No. 4, contents of which are self-explanatory.

Warm Regards

Counsel for Respondent No. 4
One Boat Club Construction and Real Estate Private Limited

Abhishek Iyer
Counsel

Trilegal
1st Floor, Wing A&B,
Prius Platinum,
D-3, District Centre,
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